GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:671 ANSWERED ON:24.11.2011 LAND ACQUISITION BILL

Ahir Shri Hansraj Gangaram; Kanubhai Patel Jayshreeben; Kumar Shri Vishwa Mohan; Yadav Shri Om Prakash

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has finalized Land Acquisition and Rehabilitation and Resettlement Bill, 2001;
- (b) if so, the details and salient features thereof;
- (c) whether the Union Government has decided to implement it retrospectively and return land to the farmers if a proposed project fails to come up within five years of acquisition;
- (d) if so, the details thereof; and
- (e) the manner in which farmers are likely to be compensated for their land acquired by the Government?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

- (a)to (b): To address various issues related to land acquisition and rehabilitation and resettlement, the Union Government has finalized the Land Acquisition, Rehabilitation and Resettlement Bill, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for Examination and Report to the Parliament. The Bill is available on web-site of the Department, i.e., www.dolr.nic.in.
- (c)& (d): Clause 24 of the Bill provides that if before the commencement of this Act, in any case award under section 11 of the Land Acquisition Act has not been made or possession has not been taken , the proceedings shall be deemed to have lapsed & the appropriate government shall initiate the process for acquisition of land afresh as per the new Act . Clause 95 of the Bill provides that if any land or part thereof, acquired under this Act remains unutilised for a period of ten years from the date of taking overthe possession, the same shall return to the Land Bank of appropriate Government by reversion.
- (e): The LARR Bill has comprehensive provisions outlined in first schedule for the compensation of land being acquired by the Government.